

WRITTEN ANSWERS TO QUESTIONS**CONTRIBUTIONS TO U.N. FUND**

f SHRI JAGAT NARAIN: «., j
SHRI NIREN GHOSH:
") SHRI M. BASAVAPUNNA: [_
IAH:

Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the answer to Starred Question No. 296 in the Rajya Sabha on the 1st December, 1964 and state:

(a) whether the Government of the United States has lodged a protest with the Government of India against the statement made by Shri B. N. Chakravarty, India's Permanent Representative to the United Nations, at a meeting of 21-number working group on October 6, 1964, in regard to sharing of the cost of U.N. Peace making operations; and

(b) if so, what reply the Government of India has sent to the Government of the United States?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS ! (SHRIMATI LAKSHMI N. MENON):

(a) and (b) The Government of the United States has not lodged a protest with the Government of India against the statement made on October 6, 1964, by Shri B. N. Chakravarty, Permanent Representative of India to the United Nations, in the Working Group of 21. But the U.S. Secretary of State had addressed a letter to our Minister for External Affairs in which he drew attention to the statement made by Ambassador Chakravarty and asked whether it signified a change in India's attitude to the question of financing of UN peace-keeping operations and the applicability of Article 19 of the Charter.

The Minister for External Affairs said in reply that there had been no change in India's attitude. He said that while we subscribed to the general principle of collective responsibility of member States of the UN for the financing of UN peace-

keeping operations, we felt that the serious differences that had arisen over the question of payment of arrears should be settled by mutual agreement. It would not be helpful to enforce decisions or apply penalties against member States who had fundamental objections to compulsory payment for UN peace-keeping operations.

भारत में पाकिस्तान उच्चायुक्त के कार्यालय द्वारा भारत विरोधी प्रचार

*४४०. श्री गिरिराज किशोर कपूर : क्या वैदेशिक कार्य मंत्री यह कृतज्ञ की कृपा करेंगे कि :

(क) क्या यह सच है कि नई दिल्ली स्थित पाकिस्तान के उच्चायुक्त का कार्यालय आजकल भारत विरोधी प्रचार का केंद्र बना हुआ है ;

(ख) क्या यह सच है कि पाकिस्तान के उच्चायुक्त के प्रथम सचिव ने २२ सितम्बर, १९६४ को जामा मस्जिद के क्षेत्र में भारत विरोधी भाषण दिया, जिसमें उसने साम्प्रदायिक भावनाओं को उभारने का प्रयत्न किया ; और

(ग) यदि हाँ, तो इस प्रकार की कार्यवाहियों को रोकने के लिए सरकार ने क्या कदम उठाये हैं ?

[ANTI-INDIAN PROPAGANDA BY PAKISTAN HIGH COMMISSION IN INDIA

*440. SHRI G. K. KAPOOR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the office of the Pakistan High Commissioner in New Delhi has these days become a centre for carrying out pro-saganda against India;

(b) whether it is a fact that the First Secretary to the Pakistan High

t [] English translation.

Commissioner made an anti-Indian speech in the Jama Masjid area on the 22nd September, 1964, wherein he tried to incite communal feelings; and

(c) if so, what steps have been taken by Government to check such activities?]

f [THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

वैदेशिक कार्य मंत्रालय में राज्य सचिव (श्रीमती लक्ष्मी एन० मेनन) : (क) पाकिस्तान हाई कमिशन कुछ समय से प्रचार सामग्री वितरित कर रहा है।

(ख) इस पर सरकार के पास कोई सूचना नहीं है।

(ग) १० नवम्बर, १९६५ को भारत में सभी विदेशी मिशनों को भेजे गए एक नोट में सरकार ने उनसे यह सहयोग मांगा था कि उनके मिशनों की किसी भी एजेंसी के जरिये भारत के विरोध में अथवा उसके प्रति अशान्तिपूर्ण कोई प्रचार अथवा विज्ञापन प्रसारित न किया जाय।

(SHRIMATI LAKSHMI N. MENON): (a) The Pakistan High Commission has been circulating propaganda material for quite sometime.

(b) Government have no information on this.

(c) In a note sent to all Foreign Missions in India, on 10th November, 1964, Government have invited their cooperation in ensuring that no publicity or propaganda hostile to or unfriendly towards India is disseminated through any of the agencies of the Missions.]

f[] English translation.

ttE-FIXATION OF EMERGENCY RULES REGARDING POSTING OF ARMY PERSONNEL

f SHRI NIREN GHOSH:

44. j SHRI M. BASAVAPUN-
*) NAI AH:

L SHRI P. RAMAMURTI:

Will the Minister of DEFENCE be pleased to state:

(a) whether the rules relating to the posting of personnel of the Indian Armed Forces have been relaxed due to emergency; and

(b) if so, what is the nature of the relaxation?

THE MINISTER OF DEFENCE (SHRI Y. B. CHAVAN): (a) There are no rules relating to the position of personnel of the Armed Forces but some working principles have been adopted and these have not been relaxed.

(b) Does not arise.

CHINESE INTRUSION IN LADAKH

•451. SHRI MULKA GOVINDA REDDY: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that recently the Chinese troops intruded into the demilitarised zone in Ladakh and set up stone cairns; and

(b) if so, whether Government have* taken any steps in the matter?

THE MINISTER OF DEFENCE (SHRI Y. B. CHAVAN): (a) It is a fact that Chinese troops have from time to time intruded into the demilitarised zone in Ladakh. It is also a fact that the Chinese Government have set up 'stone cairns' at certain places in Ladakh along the so-called 'line of actual control'.

(b) Government of India have* lodged strong protests with the Chinese Government bringing out the facts of Chinese intrusion in the demilitarised zone in Ladakh. On 26th